

as Manager on 28.2.1982. The respondent, in their reply, have stated
that they have not read the application.

2. From the material on record, the applicant stated
that he is a member of the Central Administrative Services and
is entitled to pay, pension gratuity and other dues admissible to him.

Manager of Military Farm (G.R.T.U) Raigarh, Dehcadun has paid for
In this application, Shri Avtar Chand, retitled Ex-

(Hon'ble Shri S.R. Adige, Member (A))

STATEMENT (ORAL)

(By Advocate Shri M.L. Verma)

• Respondents.

1. Union of India
Ministry of Defence, New Delhi
Army Headquarters, General Headquarters, New Delhi
Quarter Master General of Military Farm (MF-2)
West Block, No. 3, R.K. Puram, New Delhi
3. Comptroller of Defence Accounts,
Central Command, Meenut Gantri,
Meenut
4. Joint Comptroller of Defence Accounts,
Jabalpur (M.P.)

v/s

(None for the applicant)

• AppLlant

Shri Avtar Chand
Raikot of No. 1, Bangalore Mohalla,
D.A.V. College Road, Karanpura,
Dehcadun (UP)

Hon'ble Shri S.R. Adige, Member (A)

CORAM

New Delhi, dated the 17th Aug., 1994

O.A. No. 1517/94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

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that certain delay had occurred in finalising terminal benefits of the applicant, on account of various formalities and said that efforts are being made to expedite the terminal benefits and pay and allowances admissible to the applicant at the earliest, as ~~in payment of~~. This is a very old case, None appeared for the applicant, although this case ~~was~~ ^{was} called out more than twice. Shri M.L. Verma, counsel for the respondents appeared and was heard.

3. In the light of the averments contained in the reply, filed by the respondents, we dispose of this application with a direction to the respondents to fix the salary and pay terminal benefits to the applicant within a period of three months from the date of receipt of a copy of this order. If any grievance, survives thereafter, the applicant will be at liberty to agitate the matter through a fresh O.A., in accordance with law.

In the event, ~~if~~ the respondents default in payment of entire admissible dues to the applicant within three months from the date of receipt of a copy of this judgment as directed above, respondents will be ~~called~~ ^{liable} ¹³ ~~upon~~ to pay interest on the delayed payment @ 12% P.A. from the date of receipt of a copy of this judgment till the date of actual payment ~~.....~~. No costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

S. R. Adiga
(S. R. Adiga)

Member (A)